

Indo-East Pakistan border is given below:—

Name of Sector	Total length miles approximately	Demarcation completed upto 31st May, 1962 by placement of pillars. miles approximately)
West Bengal-East Pakistan	1349	1064
Assam-East Pakistan	620	411
Tripura-East Pakistan	550	184

#### Paper Mill in Amlai, Madhya Pradesh

**75. Shrimati Maimoona Sultan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Central Government licensed the setting up of a paper mill in Amlai in Shahdol district of Madhya Pradesh in 1956;

(b) if so, whether the factory has not so far been set up; and

(c) if so, what are the reasons for this unusual delay?

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** (a) Yes, Sir.

(b) The factory has not yet been set up.

(c) For a considerable time the Licensee was unable to finalise to the satisfaction of the Government the arrangements for import of plant and machinery. The Import licence for plant and machinery was granted in the middle of 1961. The licensee has now placed orders and the mill is expected to start production by 1964.

#### Projects in Jammu and Kashmir

**76. Shri D. C. Sharma:** Will the Minister of Planning be pleased to state:

(a) whether Jammu and Kashmir Government have submitted any proposals for starting a series of pro-

jects envisaged for the industrial development of the State utilising the vast natural resources of the State;

(b) if so, what are they;

(c) whether any aid has been asked from the Centre; and

(d) if so, the decision taken in this regard?

**The Minister of Planning and Labour and Employment (Shri Gulzarilal Nanda):** (a) and (b). A statement is laid on the Table. [See Appendix I, annexure No. 10].

(c) and (d). The State Government is entitled to central assistance for its industrial projects according to the accepted pattern.

#### RE: MOTIONS FOR ADJOURNMENT

**Shri P. K. Deo (Kalahandi):** Sir, sometime back I tabled an adjournment motion on the situation arising in Ladakh due to Chinese firing.

**Mr. Speaker:** Order, order. Before I have said anything he wants to bring it to the notice of the House. That is not fair. He ought not to do it as a leader of an important and responsible group. He knows the whole thing.

**श्री रामेश्वरानन्द (करनाल):**  
अध्यक्ष महोदय, अब तो आपकी बारी हो  
गयी . . . . .

**अध्यक्ष महोदय:** यह जरूरी नहीं है कि मेरी बारी के बाद आपकी बारी आ जाए। कहिए क्या कहना चाहते हैं।

**श्री रामेश्वरानन्द:** मैं निवेदन करना चाहता हूँ कि मंत्रिगण की ओर से बड़ा यत्न किया गया है हिन्दी में उत्तर देने का। मुझे उनसे शकायत नहीं है। लेकिन मैं प्रार्थना करता हूँ अपने सदस्य महानुभावों से कि वे

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वे यदि अधिक से अधिक प्रश्न हिन्दी में कर तो बहुत भला होगा क्योंकि सभी लोग हिन्दी को बहुत अच्छी तरह से समझते हैं।

**अध्यक्ष महोदय :** उनसे अपील करने का आप कोई और अवसर ढूँढें, यह अवसर नहीं है।

I have received notices of adjournment motions, they are 15 in number, and as many calling attention notices also. Now I put it to the hon. Members to consider whether there is any possibility of my taking them up. When they themselves have thought such a large number to be so important, then the relative importance is also to be seen, because that would mean that if so many are important, then none is important perhaps. If the hon. Members....

**Several Hon. Members** *rose*—

**Mr. Speaker:** Order, order. Will they not allow me that much latitude? When I ask them to sit down, let them listen to me. I am telling them only by way of advice, if it is worth anything, that they should consider themselves when they are going to table so many adjournment motions and so many calling attention notices. They should also look into this whether it is practicable to have as many as so much. This was only my passing reference so far as the number is concerned.

**Shri Hari Vishnu Kamath** (Hoshangabad): On a point of order, Sir.

**Mr. Speaker:** The point of order even now!

**Shri Hari Vishnu Kamath:** With regard to your ruling—it may be advice—but it is more or less your ruling, we members cannot consult one another before we decide to table adjournment motions, and is it your contention that we should consult one another—before we give such notices?

**Mr. Speaker:** Order, order. My contention is that at least members of the same group should consult each other (*Interruption*). Order, order. That is one thing.

**Shri P. K. Deo:** *rose*—

**Mr. Speaker:** The hon. Member may please sit down. I am sorry I left one more item that was there. Immediately Shri P. K. Deo stood up and drew my attention to his adjournment motion, my attention was also drawn to that fact.

12.07 hrs.

#### OBITUARY REFERENCES

**Mr. Speaker:** The House is aware of the very sad demise of three of our friends, namely, Shri M. Hifzur Rahman, Shri Purushottam Das Tondon and Dr. B. C. Roy.

Shri Hifzur Rahman was a sitting Member of this House from Amroha constituency of Uttar Pradesh. He was also a Member of the First and Second Lok Sabha. He passed away on the 2nd August, 1962 at Delhi at the age of 62.

Shri Tandon was a Member of the Constituent Assembly of India during the years 1946-50 and of the First Lok Sabha. He was also Speaker of the U.P. Legislative Assembly during the years 1937-39 and 1946-50. He passed away on the 1st July, 1962 at Allahabad at the age of 80.

Dr. Roy was Chief Minister of West Bengal at the time of his death. He passed away on the 1st July, 1962 at Calcutta at the age of 80.

They have been illustrious sons of India. Their struggle, suffering and sacrifice for the independence of the country and the high ideals they cherished are well known. In recognition of their services to the nation Shri Tandon and Dr. Roy were recipients of 'Bharat Ratna', the highest award of honour.

We deeply mourn the loss of these friends and I am sure the House will